

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: B: NEW DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER  
AND

SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

ITA No.3596/Del/2019

M/s Utsav Foundation, H.No 259/12A, Gali No. 7, Krishna Colony, Gurgaon-122001 <b>PAN AAAAU 7616 H</b>	vs.	The CIT(Exemption), Chandigarh.
(Appellant)		(Respondent)

For Assessee :	Ms. Ekta Goel, CA
Revenue For :	Shri T. James Singson, CIT(DR)

Date of Hearing :	01.03.2023
Date of Pronouncement :	29.05.2023

**ORDER**

**PER CHANDRA MOHAN GARG, J.M.**

This appeal by the assessee has been filed against the order of CIT (Exemption), Chandigarh dated 22.02.2019 challenging the dismissal of application of appellant seeking registration u/s. 80G(5)(vi) of the I.T Act 1961 dated 09.08.2018.

2. The Id. Authorized Representative of the assessee (AR) submitted an application stating that the appeal should be dismissed on the ground that the assessee got the approval/registration u/s 80G (5)(vi) of the Act, after filing this instant appeal. The Id. CIT(DR) has not objection to the said request of assessee. Since the assessee has got required registration after filing of this appeal therefore this appeal has become infructuous and thus we dismiss the same as having become infructuous.

3. In the result, the appeal is dismissed.

Order pronounced in the open court on 29.05.2023.

Sd/-  
(PRADIP KUMAR KEDIA)  
ACCOUNTANT MEMBER  
Dated: 29<sup>th</sup> May, 2023.

Sd/-  
(CHANDRA MOHAN GARG)  
JUDICIAL MEMBER

NV/-

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

// By Order //

Asstt. Registrar, ITAT, New Delhi